

DIVISION BENCH  
COURT - I

S-9

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.A.(CAA)/11(KB)2024  
MA(COMPANIES ACT)/13(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 02<sup>ND</sup> JULY 2024**

IN THE MATTER OF	<b>FORUM PROJECT HOLDINGS PRIVATE LIMITED</b>
UNDER SECTION	<b>SEC. 230-232, SEC 234</b>

**Appearances (via video conferencing/physically)**

Mrs.Manju Bhuteria ,Adv. ] For the Applicant  
Ms.Aisha Amin, Adv. ]

**O R D E R**

1. Ld.Counsel for the Applicant present
2. **MA(COMPANIES ACT)/13(KB)2024-**

**CLARIFICATION**

- i. This is an application filed by the applicant seeking dispensation of meetings of secured creditors on the strength of NoC from Indian Bank. In this regard, it is seen that the provisions of section 230(9) require as follows:-

*“The Tribunal may dispense with calling of a meeting of creditor or class of creditors where such creditors or class of creditors, having at least ninety percent value, agree and confirm, **by way of affidavit**, to the scheme of compromise or arrangement”.*

- ii. In view of above, let an affidavit be filed by the concerned Secured Creditor, so that necessary orders can be passed.
- iii. List the matter on **16/07/2024**.

**Balraj Joshi  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**